**Court-II**

**Before the Appellate Tribunal for Electricity, New Delhi**
**(Appellate Jurisdiction)**

**Appeal No. 172 of 2016**

Dated : 04th August, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
**Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)**
**Versus**
**Sasan Power Ltd. & Ors. ...Respondent(s)**

| | | |
|---|---|---|
| Counsel for the Appellant | : | Mr. G. Umapathy |
| Counsel for the Respondent(s) | : | Mr. Vishrov Mukerjee and Mr. Janmali for R.1<br>Mr. Rajiv Srivastava for R.3, 4, 5, 6 & 15<br>Mr. Alok Shankar and Mr. Vaibhav Chaudhari for R.8<br>Mr. M. G. Ramachandran for R.11 |

**ORDER**

The learned counsel for the appellant has today filed the Affidavit of Service, according to which the respondents are duly served. The learned counsel for Respondent No.1, Respondent Nos. 3 to 6 and Respondent No.11 prays for and are granted four weeks time to file counter Affidavit and two weeks thereafter for rejoinder.

Post this matter, under column *'pleadings incomplete'* on ***04th October, 2016.***

**( I. J. Kapoor )**
**Technical Member**

**( Justice Surendra Kumar )**
**Judicial Member**

*sh/kt*